

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 115
(IB)-1627(PB)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

..... Petitioners/Applicant

v.

Victory Infratech Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 26.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. V.K SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the Petitioner

Mr. Sharad Tyagi, Adv.

ORDER

The service affidavit has been filed showing that the respondents have been served twice.

Despite service no one has put in appearance. Accordingly, the Respondents are proceeded ex-parte.

List for arguments on 08.08.2019.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)